

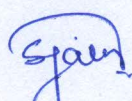
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 158/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	Lakshmi Glasslands Pvt.Ltd.-Vs- Venky Hi-Tech Ispat Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Saurav Jain for	 for Financial creditor	01/02/18
2.	A.K. Upadaya, Adv. Shashi Agrawal, CA	} Corporate Debtor	1/2/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama reply. Prayer is allowed. Vakalatnama may be taken on record

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 23/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)